

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of January, 2025 (13.1.2025 to 17.1.2025)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
13.1.2025 Monday At 10.30 A.M. Miscellaneous Petitions	1.	335/MP/2024	PCKL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC -- seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal by Respondent (<i>On admission</i>).
	2.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest (<i>On admission</i>).
	3.	409/MP/2024	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution / implementation of the Order dated 18.1.2024 in Petition No. 27/MP/2022(<i>On admission</i>).
	4.	344/MP/2024	NHDC	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a direction to Respondent No.1 for release of the outstanding dues to the tune of Rs.9,87,42,476/- as on 31.3.2023 accrued due to delayed payments made by Respondent No.1 to the Petitioner under the tariff bills raised upon it from time to time for the period from August, 2020 to March, 2023(<i>On admission</i>).
	5.	362/MP/2024	RRVNL	Petition under Section 79 of Electricity Act, 2003 for execution of the order dated 9.5.2013 in Petition No. 14/MP/2011 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the respondent for non-compliance of the order dated 9.5.2013 in Petition No. 14/MP/2011(<i>On admission</i>).
	6.	303/MP/2024	UKTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 28.02.2019 executed between Udupi Kasargode Transmission Limited and its Long-Term Transmission Customers inter alia seeking in-principle? approval/declaration recognizing the Change in Law and Force Majeure events that impacted the implementation of the Project and the Petitioner's right to consequential relief (<i>On maintainability</i>).
	7.	490/AT/2024	JKTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Jam Khambhaliya Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	8.	489/TL/2024	JKTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission

				License to Jam Khambhaliya Transmission Limited.
9.	493/AT/2024	SOTL		Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
10.	494/TL/2024	SOTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited
11.	313/TL/2024	R-4EPTL		Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a transmission licence to Rajasthan IV E Power Transmission Limited.
12.	316/TL/2024	Rajasthan IVA		Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajasthan IV A Power Transmission Limited
13.	317/TL/2024	Rajasthan IVC		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV C Power Transmission Limited.
14.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL		Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017(Interlocutory application to bring on record additional information and modification of RoP dated 21.2.2024) (Remand matter).
15.	180/MP/2019	Indian Railway		Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5)
16.	41/MP/2023	SPDA		Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of the Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the period when their plant does not generate electricity.
17.	173/MP/2023	WRSSXXI-A TL		Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A) Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Private Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the

			adverse effect of the Force Majeure and Change in Law events.
18.	497/MP/2024 along with I.A. No. 104/2024	THDCIL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 (Interlocutory Application for interim directions).
19.	210/MP/2023	EPTA	Petition under Section 63, 79(1)l, 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
20	42/MP/2024 alongwith I.A.No.14 &69.2024	JSWREL	Petition under Sections 79(1)(c) and 79(1)(f), of the Electricity Act, 2003 and all other enabling provisions (Interlocutory application for interim reliefs and I.A. moved by Karur Transmission Limited for appropriate direction).
21.	126/MP/2017	HPPC	Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL)(Received by Remand).
22.	227/MP/2022 alongwith I.A.No.55/2022	RWEPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto(Interlocutory application for interim reliefs).
23.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 (Re-hearing).
24.	360/MP/2024	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for inter-State Transmission of Electricity) Regulations, 2017and the procedure on “centralized supervision for quick fault detection and restoration of communication system”, maintenance and testing of ISTS communication system and guidelines for “availability of communication system” approved by this Commission

				vide orders dated 19.1.2024 in Petition No.1-1/210/2016/CERC.
14.1.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	327/MP/2024	CSPDCL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 91,82,07,956.11 (Rupees Ninety-One Crore Eighty-Two Lakh Seven Thousand Nine Hundred and Fifty-Six and paise eleven Only only) along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty (<i>On admission</i>).
	2.	329/MP/2024	APNRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking reimbursement of the RLDC/ SLDC Charges from the Respondent and compensation on account of Change in Law event namely introduction of Composition User Fee (<i>On admission</i>).
	3.	330/MP/2024	Powerica	Petition under Section 29(5) of the Electricity Act, 2003 and 2.3.1 (7) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 (<i>On admission</i>).
	4.	331/MP/2024	TUL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 Crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL (<i>On admission</i>).
	5.	332/MP/2024	RSC	Petition under Section 79(1)(c) and 79(1)(h) read with Regulation 20 and 26 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008, with Regulation 4 of the RERC (Intra-State ABT Regulations, 2006 and Regulation 4.2 of the Rajasthan State Grid Code, 2008 Seeking refund of amounts paid for Over-Drawl against collective transactions (<i>On admission</i>).
	6.	361/MP/2024	Fathegarh-IV	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 read with Articles 15.2.2, 15.2.3 and 15.3.2 of the Transmission Service Agreement dated 02.08.2023 seeking approval for creation of security interest over the assets of the Petitioner in favour of Axis Trustee Services Limited, the Security Trustee for the Lender.
	7.	31/RP/2024	CSPDCL	Petition for review of order dated 1.5.2024 in Petition No. 109/MP/2023 (<i>On admission</i>).
	8.	32/RP/2024	HPPCL	Petition for review of order dated 22.11.2022 in Petition No. 110/MP/2019 (<i>On admission</i>).
	9.	34/RP/2024 alongwith I.A.No.96/2024	HPPTCL	Petition for review of order dated 18.5.2024 in Petition No. 5/MP/2022 (Interlocutory application for condonation of delay in filing review Petition) (<i>On admission</i>).
	10.	33/RP/2024	PGCIL	Petition for review of order dated 23.9.2024 in Petition No. 328/TT/2023 (<i>On admission</i>).
	11.	24/RP/2023	NTPC	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	12.	16/RP/2023	GRIDCO	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	13.	20/RP/2023	GRIDCO	Petition for review of order dated 17.4.2023 in Petition No. 698/GT/2020.
	14.	6/RP/2024	NHPC	Petition for review of order dated 8.12.2023 in Petition No. 223/GT/2021.
	15.	10/RP/2024	NTPC	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	16.	12/RP/2024	GRIDCO	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020.
	17.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1)

				of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
	18.	223/MP/2022	NLCIL	Petition seeking approval for Lignite input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021.
	19.	237/MP/2023	DBPL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 for recovery of Late Payment Surcharge under the Power Purchase Agreement dated 01.11.2013 (for non-payment as also belated payment of capacity charges) and carrying cost.
	20.	307/MP/2023	Shree Cement	Petition under Section 79(1)(f) for adjudication of dispute on the issue of Payment of Interest on Delayed Payment by the Respondent.
	21.	71/MP/2021	NILE	Petition seeking directions to the Respondents for clearing the outstanding bills from August, 2011 to December, 2012 along with interest.
	22.	67/MP/2021 alongwith I.A.Nos.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events(Interlocutory application for interim relief and amendments for the Petition)
	23.	303/MP/2023	HPPCL	Petition under Section 79 (1)(b) and (f) read with Section 62 of the Electricity Act, 2003, seeking Specific Performance of agreement with Jammu and Kashmir State Power Development Corporation Limited.
	24.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited (Re-hearing).
14.1.2025 Tuesday At 2.30.P.M.	25.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.
	26.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	27.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
	28.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	29.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

	30.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	31.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
16.1.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	363/MP/2024	NTPC	Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019(On admission).
	2.	364/MP/2024	APNRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking in-principle approval for installation of Flue Gas Desulphurisation (FGD) in 2 x 270 MW Thermal Power Plant of Adhunik Power and Natural Resources Limited in compliance with Revised Emission Standards issued by the Ministry of Environment Forest and Climate Change as events of Change in Law (On admission).
	3.	371/MP/2024	JHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Hon'ble Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 300 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka (On admission).
	4.	403/MP/2024	B-IITL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited (On admission).
	5.	410/MP/2024	PSPCL	Petition under Section 79 of the Electricity Act, 2003 as read with Regulation 60, 64 and 74 of the Tariff Regulations, 2024 (as well as the earlier Tariff Regulations); Regulation 49 of the Indian Electricity Grid Code, 2023 (as well as the earlier Indian Electricity Grid Code, 2010); and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati -III Combined Cycle Power Station (1371MW) located at Bawana, Delhi(On admission).
	6.	519/MP2024	RSVPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 and Article 12 of the PPA dated 14.06.2022 seeking in principle declaration that the Working Group Report, 2022 is a change in law event (On admission).
	7.	322/TL/2024	NERGSPTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission

				Limited.
8.	436/TL/2024	VTL123		Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Vataman Transmission Limited.
9.	202/MP/2023	TPSL		Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of Power Purchase Agreement dated 8.12.2021 ("PPA") executed between the Kerala State Electricity Board Limited ("KSEBL"/ "Respondent") seeking in-principle declaration of the 'Report of the Working Group as a Change in Law event.
10.	272/MP/2023	NTPC		Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the Power Purchase Agreement dated 27.02.2020 ("PPA") executed between the Petitioner and Uttar Pradesh Power Corporation Limited ("UPPCL") seeking in-principle declaration of the Report as Change in Law events.
11.	286/MP/2023	APMPL		Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan (On maintainability).
12.	335/MP/2023	NTPC		Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.
13.	16/MP/2024	OKPPL		Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the power purchase agreement dated 30.10.2019 seeking declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto alongwith affidavit
14.	40/MP/2024	AGEMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event
15.	81/MP/2024	AGEMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
16.	82/MP/2024	AWEK3L		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
17.	25/MP/2024	NEGL		Petition under Section 79(1)(a) &(f) of the Electricity Act,

			2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report
18.	43/MP/2024	AWEK5L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
19.	49/MP/2024	ARP6PL	Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind Power Project in Gadag, Karnataka and reliefs for seeking ... extension of time to comply with the aforesaid requirements.
20.	57/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 ("PPAs") executed between the Petitioner and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited ("SECI") inter alia seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019
21.	139/MP/2024	TSP9PL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of The CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-Principle Approval of the occurrence of Change In Law event, i.e., issuance of the Working Group Report, 2022.
22.	236/MP/2023	AWEMOPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
23.	334/MP/2024	RSAPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in principle declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto.
24.	121/MP/2024	SBSR11	Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event.
25.	124/MP/2024	TPSL	Petition under Section 79(1)(b), (c) & (f) of the Electricity

				Act, 2003 (“Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”), Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 (“PPA”) seeking in principle approval of introduction of the working group report, 2022 and the amendments brought to the project import Regulation, 1986 by the Notifications dated 19.10.2022 and 1.02.2023 as a change in law event.
	26.	142/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements Dated 28.6.2016 and 4.1.2017 seeking in-principle approval of the occurrence of Change In Law Events, i.e., issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.
	27.	195/MP/2024	TPSL	Petition under Section 79(1)(b) & (f) of the electricity act, 2003 read with regulation 65 of the CERC (conduct of business) regulations, 2023 and article 17 of the power purchase agreements seeking in-principle approval of the occurrence of change in law event i.e., issuance of the working group report, 2022.
	28.	153/MP/2024	NTPC REL	Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.
	29.	98/MP/2024	AWEK6L	Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	30.	74/GT/2024	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
	31.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial operation of 1 st Unit (Unit-IV) to 31.3.2019.
16.1.2025 Thursday At 2.30 P.M.	32.	276/MP/2024 alongwith I.A. Nos. 99 & 100/2024	MSEDCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoices raised by the Respondent No. 1 on the Petitioner for being void, illegal and non-est, and seeking appropriate directions against the Respondent No. 1 to withdraw the invoices uploaded on the PRAAPTI portal and restraining it from issuing or uploading any further invoices on the said portal and from taking any coercive actions in furtherance of such invoices, including by way of seeking regulation of open access under the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022(Interlocutory application for amendments of the Petition and interim reliefs).

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
10.1.2025